

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.158 - **Co.Appeal 298 of 2019**  
With  
ITEM NO. 159- Comp. Appl/40(AHM) 2021

**Proceedings under Section 59 of Co.Act,2013**

**IN THE MATTER OF:**

Satya Saxena  
V/s  
Cadila Healthcare Ltd & Ors

.....Applicant

.....Respondents

**Order delivered on: 17/05/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vaibhav Verma, Advocate along with  
Mr. Rohan A. Shah, Advocate  
For the Respondent : PCS, Mr. Manoj Hurkat for R1 & R2  
Mr. Malay Pandit, FCA for Resp. No. 4

**ORDER**

Due to paucity of time, as the Hon'ble Member (J) is to hold another Bench in post-lunch session, matter stands adjourned to 26.06.2023

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

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